

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3430

ANSWERED ON:17.03.2015

ROAD ACCIDENTS

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether road accidents are on the rise in the country;
- (b) if so, whether the persons responsible for the road accidents in almost 40 percent cases are not traceable in the country including Delhi;
- (c) if so, the details thereof and the reasons therefor;
- (d) the number of such cases closed by the Delhi and State Police by marking as unknown during each of the last three years; and
- (e) the effective steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): A total of 4,40,123, 4,40,042 and 4,43,001 cases of road accidents were registered during 2011, 2012 and 2013 respectively, showing almost uniform trend and for the year 2014 the data is under compilation.

(b) to (d): No such data is maintained centrally.

(e): The Delhi Police have taken various steps to check/prevent road accidents in Delhi as Increased presence of traffic personnel in accident prone areas, Facilitation at pedestrian crossings, Prosecution of two-wheelers, Decongestion of bus lane, Prosecution against drunken driving and over-speeding, Use of public address system, Installation of traffic signals/blinkers, Decongestion of corridors from encroachments, Strict prosecution of dumpers, Checking of Fitness Certificates, Effective Night Checking, Imparting Road Safety Education to road users etc.

Further, the Ministry of Road Transport and Highways has taken various steps to prevent road accidents as given below:-

(i) The National Road Safety Policy, which outlines various policy measures such as promoting awareness, establishing road safety information data base, encouraging safer road infrastructure including application of intelligent transport, enforcement of safety laws etc and constituted the National Road Safety Council as the apex body to take policy decisions in matters of road safety.

(ii) All States/UTs have been requested for setting up of State Road Safety Council and District Road Safety Committees, and to hold their periodic meetings.

(iii) formulated a multi-pronged strategy to address the issue of road safety based on 4 'E's viz. Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care and Road safety has been made an integral part of road design at planning stage.

(iv) Road Safety Audit of selected stretches of National Highways.

(v) Setting up of model driving training institutes in States and refresher training to drivers of Heavy Motor Vehicle in the unorganized sector and tightening of safety standards for vehicles like Seat Belts, Power-steering, anti-lock braking system etc.

(vi) Providing cranes and ambulances to various State Governments under the National Highway Accident Relief Service Scheme for development on National Highways.

(vii) Advised all State Governments to strictly enforce Section 185 of the Motor Vehicles Act, 1988 which provides for punishment of imprisonment or fine or both for the offence of drunken driving and also to ensure that no license is issued to liquor vendors along National Highways.

(viii) The Ministry of Road Transport and Highways also undertakes campaigns through print and electronic media to spread

awareness about dangers of drunken driving and also for Advocacy/Publicity campaign on road safety through the electronic and print media.